

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 110  
IA No. 640/JPR/2023  
IA No. 641/JPR/2023  
CP No. (IB)- 176/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**Jaipur Trade Expocentre Pvt. Ltd. ... Operational Creditor/Applicant**

**Versus**

**Metro Jet Airways Training Pvt. Ltd. ... Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Pramod Kumar Sachdeva, Adv.  
Sanjana Saddy, Adv.  
Bhim Sain Goyal, RP

**ORDER**

**IA No. 640/JPR/2023 & IA No. 641/JPR/2023**

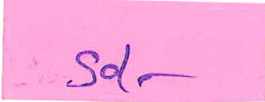
Heard Mr. Pramod Kumar Sachdeva, Adv. appearing on behalf of the RP.  
Ms. Sanjana Saddy, Adv. appearing on behalf of the Original Applicant. Hon'ble  
NCLAT vide order dated 21.12.2023 has set aside the order passed by this  
Adjudicating Authority dated 31.08.2023 and allowed the IA No. 543/JPR/2022  
and directed for liquidation. It has been directed to this Adjudicating Authority to  
pass an appropriate order appointing a Liquidator to proceed with the liquidation  
process of the Corporate Debtor. Mr. Bhim Sain Goyal has given his written  
consent to act as a Liquidator. Form- AA has also been submitted by the proposed  
liquidator. Hence, Mr. Bhim Sain Goyal is appointed as Liquidator. In view of

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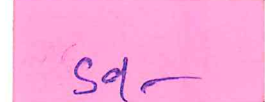
Sd/-

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the order passed by Hon'ble NCLAT, IA No. 640/JPR/2023 & IA No. 641/JPR/2023 have become infructuous. IA No. 640/JPR/2023 & IA No. 641/JPR/2023 stand disposed of accordingly.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

January 15, 2024